

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 35 of 2020**

**IN THE MATTER OF:**

**Nitin Rekhan**

**....Appellant**

**Vs.**

**MP Promoters Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Manish Kaushik and Mr. Mishal Johari,  
Advocates**

**For Respondent:**

**ORDER**

**16.03.2020:** At request of Learned Counsel for the Appellant the matter is adjourned to **01<sup>st</sup> April, 2020** under the caption 'For Admission (Fresh Case)'.

In the meanwhile, the Learned Counsel for the Appellant is to satisfy as to how he has filed the instant Appeal under Section 421 of the Companies Act, 2013, when the impugned order of the Adjudicating Authority in C.P. No. (IB)-1146(PB)/2019 arises out of an application/petition under Section 7 of the I&B Code, 2016.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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